

No. 376/XXXVI(3)/2020/52(1)/2020
Dated Dehradun, October 21, 2020

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of 'The Epidemic Diseases (Amendment) Act, 2020' (Act No. 23 of 2020).

As passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 16 October, 2020.

The Epidemic Diseases (Amendment) Act, 2020

(Uttarakhand Act No. 23 of 2020)

AN

ACT

Further to amend the Epidemic Diseases Act, 1897 (Act No. 03 of 1897), in its application to the State of Uttarakhand;

Be it enacted by the Uttarakhand State Legislative Assembly in the Seventy-First year of Republic of India as follows:-

Short title and Commencement 1. (1) This Act may be called the Epidemic Diseases (Amendment) Act, 2020.

(2) It shall come into force from the date of its publication in the official Gazette.

Amendment section 2

of 2.

In Section 2 of the Epidemic Diseases Act, 1897 (Act No. 03 of 1897), in its application to the State of Uttarakhand; (hereinafter referred to as the Principal Act), in sub-section (2) after clause (b), the following clause shall be inserted, namely :-

“(c) Procurement of good, services and equipments necessary for prevention and control of the epidemic disease and the manner of such procurement.”

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Amendment section 3

of 3.

In the Principal Act, for old section 3 which is renumbered as sub-section (1) by Ordinance No. 5 of 2020, the following sub-section shall be substituted, namely--

"Offence to be cognizable and bailable and compound ing of offence:

"(1) (i) Whoever contravenes or disobeys any provision of this Act or any order or regulations made thereunder be punishable with imprisonment of either description for a term which may extend to six months or with fine which may extend to five thousand rupees or with both."

(ii) Every offence punishable under this sub-section shall be cognizable and bailable.

(iii) An offence punishable under this sub-section may either before or after the institution of the proceeding, be compounded by such officer and on payment of such amount as the state government may, by notification, specify in this behalf:

Provided that the amount specified shall not, in any case, exceed the maximum amount of the fine which may be imposed for the offence so compounded.

(iv) Where the offence has been compounded under clause (iii) of sub-section(1), no proceeding or further proceeding shall be taken or continued against the offender in respect of the offence so compounded and the offender, if in custody, shall be discharged forthwith."

Repealing Saving

and 4.

(1) The Epidemic Diseases (Amendment) Ordering 2020 (Uttarakhand Ordinance No. 07 of 2020) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

By Order,

PREM SINGH KHIMAL,
Secretary.